

12.03 1/2 hrs.

**COMMITTEE ON THE WELFARE OF
SCHEDULED CASTES AND
SCHEDULED TRIBES**

[English]

Study Visit Report

SHRI K.D. SULTANPURI (Simla): Sir I beg to lay on the Table a copy of the Report of on-the-spot Study Visit (Hindi and English version) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to the Head Office of the Indian Airlines, New Delhi, during February, 1987.

12.04 hrs.

**GOVERNORS (EMOLUMENTS, ALLOW-
ANCES AND PRIVILEGES)
AMENDMENT BILL***

[English]

THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH): Sir, I seek leave of the House to introduce a Bill to amend the Governors (Emoluments, Allowances and Privileges) Act, 1982.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Governors (Emoluments, Allowances and Privileges) Act, 1982."

The motion was adopted.

S. BUTA SINGH: Sir, I introduce the Bill.

12.04 1/2 hrs.

MATTER UNDER RULE 377

[English]

- (i) Demand for steps to improve the condition of rickshaw pullers

SHRI ANADI CHARAN DAS (Jaipur): The rikshaw pullers in the country are

passing their days in great misery. The rickshaw pullers who are also human beings carry other human beings in their rickshaws and shed their sweat to earn a meagre living. This is really a very pathetic and cruel situation. The poor people just to maintain their body and soul have to pull rickshaws. We see this pitiable condition all over the country. These poor people can never come up in life through this profession because despite their hard manual work they are not able to get two square meals a day. On the other hand their condition is worsening day by day and they are falling prey to different diseases and thereby facing untimely death.

As such, I request the Government of India to make a proper study of the present condition of the rickshaw pullers and take appropriate steps to improve their condition.

- (ii) Demand for declaring Ulhasnagar and Ordnance Factory area of Thane in Maharashtra as named city

SHRI S.G. GHOLAP (Thane): Sir, as per House Rent Allowance and City Compensatory Allowance Central Government Employees Rules, Government servants whose place of duty falls within the named city of urban agglomeration shall be eligible for both the compensatory and house rent allowances, irrespective of whether his place of residence is within such limits or outside.

It is a fact that for political or other reasons, sometimes some area or part which is just on the boudary is not included in the qualifying limits of named Municipal Corporation or Municipality and, therefore, people serving in that area do not get H.R.A. and C.C.A., for example, Ulhasnagar & Ordnance factory area of Thane district in Maharashtra which is having population of more than 3 lakhs and is generally dependent for its essential supplies such as milk, vegetables, trains on the named city and still it is debarred from the above facility.